

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SUYAN REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	SUYAN REAL ESTATE PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	06th October, 2021
3. Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Pune
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U45209PN2021PTC204923
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	Office No. 28, Chamber No. 12, 2nd Floor, A Wing, Soba Tower, Sr. No. 29 to 32, Sadashiv Peth, Pune- 411030, Maharashtra, India.
6. Liquidation Commencement date of Corporate Person	Monday, 22nd January, 2024
7. Name, Address, Email Address, Telephone Number and the Registration Number of The Liquidator	Name: Mr. Pramodkumar R Ladda Official Address: Office No.106, First Floor, 55 Sukhniwas, 15th August Chowk, Mangalwar Peth, Pune - 411011, Maharashtra, India. Registration No.: IBBI/IPA-002/IP-N00694/2018-2019/12148 Email: csladdaji@gmail.com Mobile No.: +91 9595 27 1145
8. Last Date for Submission of Claims	Wednesday, 21st February, 2024

Notice is hereby given that the **Suyan Real Estate Private Limited** has commenced Voluntary Liquidation on Monday, 22nd January, 2024.

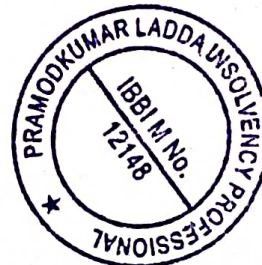
The stakeholders of **Suyan Real Estate Private Limited** are hereby called upon to submit a proof of their claims, on or before 21st February, 2024 to the liquidator at the address mentioned against Item No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24th January, 2024
Place: Pune

Pramodkumar R Ladda
Insolvency Professional
Regn No.: IBBI/IPA-002/IP-N00694/2018-2019/12148



For Advtg. details contact: 67241000

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and here in above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **SMHFC** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **SMHFC** shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **SMHFC** is also empowered to ATTACH AND/OR SEAL the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), **SMHFC** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **SMHFC**. This remedy is in addition and independent of all the other remedies available to **SMHFC** under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of **SMHFC** and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Pune, Maharashtra
Date : 24.01.2024

Sd/-
Authorized Officer

SMFG INDIA HOME FINANCE COMPANY LIMITED